HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 811 of 2025 IRG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Hashmat Amin Dar

S/o Shri Muhammad Amin Dar

R/o Panchayat Mohalla Kangan Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-106-2025* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12958 - 65 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Court Bar Association, Pulwama.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Hashmat Amin Dar, Advocate

.....for information and necessary action.

(Registral Administration)